COURT NO. 44
HON'BLE MR.JUSTICE SUBRAMONIUM PRASAD

NOTE: IN CASE LEARNED COUNSELS FOR THE PARTIES WISH TO RELY UPON SOME PLEADINGS/DOCUMENTS/SUBMISSIONS/JUDGMENTS, THEY ARE DIRECTED TO FILE THE SAME DURING THE COURT WORKING HOURS ATLEAST A DAY PRIOR TO THE DATE OF LISTING OF SUCH MATTERS. ANY PLEADINGS/DOCUMENTS/SUBMISSIONS/JUDGEMENTS FILED BEYOND THE AFORESAID PRESCRIBED PERIOD SHALL NEITHER BE FORWARDED TO THE COURT NOR BE ENTERTAINED.

NOTE: ANY URGENT MENTIONING FOR LISTING THE APPLICATION IN THE MAIN SUIT/PETITION WHICH IS PENDING BEFORE THE CONCERNED COURT, THE SAME SHALL BE MENTIONED BEFORE THE BENCH CONCERNED. IN CASE THE APPROPRIATE BENCH IS NOT HOLDING THE COURT, THEN IT SHOULD BE MENTIONED BEFORE THE JUDGE-IN-CHARGE (ORIGINAL SIDE).

NOTE: COUNSEL APPEARING THROUGH VIDEO CONFERENCING ARE REQUESTED TO GIVE THEIR APPERANCES IN THE CHAT BOX ALONGWITH THEIR MOBILE NUMBERS.
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pankaj.shukla@dhc.nic.in

ITEM NUMBER	CASE NUMBER	PARTY NAME	ADVOCATE NAME
FOR PRONOUNCEMENT OF JUDGMENT AT 10:30 A.M.			
1.	O.M.P. (T) (COMM.)-107/2024 I.A. 42034/2024	SHAKTI PUMP INDIA LTD V/s APEX BUILDSYS LTD	VASANTH RAJASEKARAN, HARSHVARDHAN KORADA, SOHEL SEHGAL, RAKESH KUMAR, RAMESH BABU, JAINENDRA MALDHIR
2.	O.M.P. (T) (COMM.)-134/2024 I.A. 44869/2024	VADERA INTERIORS AND EXTERIORS V/s APEX BUILDSYS LTD.	MRITUNJAY KUMAR SINGH, RAJIV VIJAY MISHRA, RAJEEV KUMAR GUPTA, PRAKASH KASHYAP, SHAIKAT KHATUA, SOHEL SEHGAL, RAKESH KUMAR, RAMESH BABU, JAINENDRA MALDHIR

*****

Concluded
BY ORDER
REGISTRAR ORIGINAL

19.03.2025   **PRONOUNCEMENT OF JUDGMENT**

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AT 10.30 AM.

1.   **I.A. 7906/2016 IN TEST.CAS. 51/2010**

MANU MARKANDE & ANR   .....Petitioners

        Through: Mr. Rajiv Aneja, Adv.

        Versus

THE STATE & ORS   .....Respondents

        Through: Mr. Nitesh Kumar Singh and Mr. Devender
                    Singh, Advs for R-2 to 5.